

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 888 of 2020

IN THE MATTER OF:

D.K. Mohanty

...Appellant

Versus

Jai Balaji Industries & Anr.

...Respondents

With

Company Appeal (AT) (Insolvency) No. 889 of 2020

IN THE MATTER OF:

D.K. Mohanty

...Appellant

Versus

Jai Balaji Industries & Anr.

...Respondents

Present:

For Appellant: Mr. Tushar Mehta, SG with Ms. Surekha Raman, Advocate.

For Respondents: Mr. Virender Ganda, Sr. Advocate with Mr. Vishal Ganda, Mr. Ayandeb Mitra, Mr. Diwakar Maheshwari and Ms. Pratiksha Mishra, Advocates for R-1.

Mr. Santosh Choraria and Mr. Rahul Auddy, Advocates for R-2.

Cont'd..../

ORDER
(Through Virtual Mode)

18.02.2021: Pleadings are complete. Appellant has filed written submissions. Learned counsel for the Respondents may file their written submissions, not exceeding three pages, together with compilation of relevant judgements within one week.

Post the matter 'for hearing' on **4th March, 2021 at 12:00 Noon.**

Interim direction to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc